

**Action Taken Report in compliance of Hon'ble National Green Tribunal order dated 14.03.2023 in O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, New Delhi- reg.**

The matter relates to the pollution of holy river Markanda at Naraingarh District Ambala Haryana which originates from the State of Himachal Pradesh. The Hon'ble National Green Tribunal vide order 14.03.2023 (copy annexed herewith as **Annexure- 1**) has passed the following directions for compliance:-

*"...5. In view of facts and circumstances of the case and nature and magnitude of the issues involved regarding pollution of river Markanda, we consider it appropriate to constitute and accordingly constitute another Joint Committee comprising of representatives of the MoEF& CC, CPCB Additional Chief Secretaries/ Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ ETPs/ CETPs already setup, proposals for setting up of STPs/ETPs/ CETPs, dredging if any required, rejuvenation/ remedial measures required and to submit its report within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) (preferably in the form of searchable PDF/ OCR Supported PDF and not in the form of Image PDF) with detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. The Joint Committee shall also arrange collection of samples of water from different strategic locations ( outfall of STPs/ ETPs/ CETPs) and at the interval of 1 kms of drain/ river and analysis of the same with respect to all relevant parameters including presence of heavy metals.*

*6. The Joint Committee is further directed to send copies of its report to the concerned Authorities with specific suggestions and the concerned State PCBs shall take appropriate steps by issuing notices/ orders in terms of the recommendations of Joint Committee asking the concerned Authorities to comply with the same in time bound manner and to submit action taken reports/ action taken plans to them with specific timelines, budgetary provisions.*

*7. All the concerned Authorities shall take steps to nominate the Members of the Joint Committee, as may be required, within one week from the receipt of the copy of the order".*

In compliance to order of Hon'ble NGT, all stakeholder departments were requested to nominate their representative by Haryana State Pollution Control Board vide HO letter No. I/159200/2023, I/159183/2023 & I/159187/2023 all dated 11.04.2023 and by HP State Pollution Control Board vide letter no. HPSPCB(DL-330)/OA No. 515/2022/22618-19, dated 24.03.2023. The copy of letters is annexed as **Annexure- 2**. The meeting of joint committee

was held on 12.06.2023 (copy of meeting notice is attached as **Annexure- 3**) and said committee assembled at Common Facility Center (Department of Industries H.P), Industrial Area Kala Amb, Tehsil Nahan, District Sirmaur, H. P. The minutes of the meeting along with attendance sheet is attached herewith as **Annexure-4**. The following decision was taken during the meeting.

The catchment of River Markanda (from Kala Amb, Himachal Pradesh to its final merger into River Ghaggar at Shahabad, Haryana) is approx. 120 km. The route map of drains in this long catchment area of River Markanda is required to be prepared to conduct the water sampling at interval of 1 kms of drain/river. **The Joint Committee shall require the extension for six months for preparation and submission of final report to Hon'ble NGT. Monthly progress report shall be submitted to Hon'ble NGT.**

In view of the above, it is humbly prayed that six months time may kindly be granted to the joint committee to carry out the above said exercise and to submit a complete report in compliance of Hon'ble NGT order dated 14.03.2023 in matter of O.A No. 515/2022 titled as Dharamvir Vs State of Haryana.

  
**Regional Officer,  
HSPCB, Ambala**

  
**Regional Officer,  
HPSPCB, District Sirmaur**

Item No. 6

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)  
Original Application No.515/2022

Dharamvir

...Applicant

Versus

State of Haryana &amp; Anr.

...Respondents

Date of hearing: 14.03.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None.

Respondents: Mr. Rahul Khurana, Advocate for respondents no. 1, 3, 6, 8 and 9.  
Mr. Vikrant N Goyal, Advocate for respondent no. 5.  
Mr. Aaditya Vijaykumar, Advocate for respondent no. 7 (Through VC).

**Application is registered based on a Letter Petition received by Post.**

**ORDER**

1. Mr. Dharamvir son of Shri Om Prakash resident of House No.521/13 Milk Road, Krishna Colony, Naraingarh, District Ambala, Haryana has sent the present letter petition, which is treated and registered as original application, complaining about pollution of holy River Markanda at Naraingarh, Tehsil Narayangadh, District Ambala. The applicant has submitted that river Markanda originates from Shiwalik hills. Ever since industrial activities started in industrial area at Kala Amb, Himachal Pradesh, polluted industrial waste water of Kala Amb factories located at Trilokpur road, is discharged through Kaimi drain in River Markanda thereby polluting the holy river water and hurting the religious sentiments of

the people as well as causing serious diseases and mortality amongst villagers and the cattle. One paper mill is also causing environmental pollution/degradation by discharging its waste water through illegally constructed drain in river Markanda.

2. Vide order dated 01.09.2022, this Tribunal constituted a Joint Committee with direction to submit factual and action taken report within three months. In compliance thereof report of the Joint Committee has been filed vide email dated 23.11.2022.

3. Vide order dated 24.11.2022, notices were ordered to be issued to respondents No. 1 to 10 thereby impleaded.

4. In compliance thereof written submission has been filed by applicant vide email dated 12.12.2022. Reply has been filed by respondent no. 7 vide email dated 10.01.2023. Separate reply has been filed by respondents no. 2 and 4 vide email dated 24.02.2023. Reply has been filed by respondent no. 6 vide email dated 11.03.2023. Reply has been filed by respondent no. 3 vide email dated 12.03.2023 and reply has been filed by respondents no. 1, 8 and 9 vide email dated 13.03.2023.

5. In view of the facts and circumstances of the case and nature and magnitude of the issues involved regarding pollution of river Markhanda, we consider it appropriate to constitute and accordingly constitute another Joint Committee comprising of representatives of the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markhanda, encroachments made and action taken for removal thereof,

discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ETPs/CETPs already setup, proposals for setting up of STPs/ETPs/CETPs, dredging if any required, rejuvenation/remedial measures required and to submit its report within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) (preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF) with detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 kms of drain/river and analysis of the same with respect to all relevant parameters including presence of heavy metals.

6. The Joint Committee is further directed to send copies of its report to the concerned Authorities with specific suggestions and the concerned State PCBs shall take appropriate steps by issuing notices/orders in terms of the recommendations of the Joint Committee asking the concerned Authorities to comply with the same in time bound manner and to submit action taken reports/action taken plans to them with specific timelines, budgetary provisions.

7. All the concerned Authorities shall take steps to nominate the Members of the Joint Committee, as may be required, within one week from the receipt of the copy of the order.

8. The PCBs of the States of Himachal Pradesh and Haryana will be the nodal agencies for coordination and compliance and the expenses of the Joint Committee will be met by the PCBs of the States of Himachal Pradesh and Haryana in equal proportions.

9. List for further consideration on 18.07.2023.

10. A copy of this order be sent to the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) and Ambala and Kurukshetra (Haryana) by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

March 03, 2023  
AG

I/159183/2023

Annexure-2

**HARYANA STATE POLLUTION CONTROL BOARD**

**C-11, SECTOR-6, PANCHKULA**

**Ph. 0172-2577870-73**

**E-mail-see2hspcb@gmail.com**

**Dated:-11/04/2023**

To

1. The Deputy Commissioner, Ambala.
2. The Deputy Commissioner, Kurukshetra.

**Subject :- O.A No. 515/2022 tilted as Dharamvir V/s State of Haryana & Anr. in the Hon'ble Green Tribunal, New Delhi-reg.**

**Kindly refer to the subject noted above.**

In this connection, it is intimated that Sh. Dharamvir S/o Sh.Om Parkash, R/o House no.521/13 Milk Road, Krishna Colony, Naraingarh, Ambala filed a complaint in Hon'ble National Green Tribunal regarding pollution in river Markanda at Naraingarh Tehsil Ambala on dated 23.04.2022 due to industrial waste water coming out from the industrial area at Kala Amb, Himachal Pradesh.

The Hon'ble National Green Tribunal took a suo moto on the complaint and hearing was held on dated 01.09.2022 wherein Hon'ble NGT constituted a joint committee comprising of representatives of the Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry and PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh), Ambala and Kurukshetra and directed to submit joint inspection report within 03 months. Report of the joint committee was submitted before 24.11.2022 and on the day of next hearing on 24.11.2022 Hon'ble NGT directed for comments from 1) State of Haryana through Chief Secretary, Government of Haryana, (2) State of Himachal Pradesh through Chief Secretary, Government of Himachal Pradesh, (3) Ministry of Jal Shakti, Haryana, (4) Ministry of Jal Shakti, Himachal Pradesh, (5) CPCB, (6) Haryana State PCB, (7) Himachal Pradesh State PCB, (8) District Magistrate, Ambala (9) District Magistrate, Kurukshetra

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and (10) District Magistrate, Sirmour on the joint report submitted by the team within 01 months from the date of order. Comments were submitted by the above said departments/Boards through Chief Secretary, Haryana before 14.03.2023.

Now, The Hon'ble NGT vide order dated 14.03.2023 constituted another joint committee comprising representatives of the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markhanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ETPs/CETPs already setup, proposals for setting up of STPs/ETPs/CETPs, dredging if any required, rejuvenation/remedial measures required and to submit its report within three months.

In view of above, you are requested to nominate representative from your department immediately for complying the directions issued by Hon'ble NGT in it's order dated 14.03.2023.

**DA/Hon'ble NGT Order dated 14.03.2023**

**CC:-**

A copy of the above is forwarded to the Regional Officer, HSPCB Ambala to co-ordinate with the nominated members of the joint committee for compliance of the directions issued by Hon'ble NGT in it's order dated 14.03.2023 in a time bound manner.

**SENIOR ENVIRONMENTAL ENGINEER**

**For Chairman**

HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph. 0172-2577870-73  
E-mail-see2hspcb@gmail.com

Dated:-11/04/2023

To

1. Additional Chief Secretary to Govt. of Haryana, Industries and Commerce Department.
2. Additional Chief Secretary to Govt. of Haryana, Environment, Forest and Wildlife Department.
3. Commissioner & Secretary to Govt. of Haryana, Irrigation and Water Resources Department.

Subject :- O.A No. 515/2022 tilted as Dharamvir V/s State of Haryana & Anr. in the Hon'ble Green Tribunal, New Delhi-reg.

Kindly refer to the subject noted above.

In this connection, it is intimated that Hon'ble National Green Tribunal took a suo moto as O.A. no. 515/2022 on the complaint of Sh. Dharamvir S/o Sh.Om Parkash, R/o House no.521/13 Milk Road, Krishna Colony, Naraingarh, Ambala filed in Honble NGT on dated 23.04.2022 regarding industrial waste water coming out from the industrial area at Kala Amb, Himachal Pradesh.

During hearing on dated 01.09.2022, Hon'ble NGT constituted a joint committee comprising of representatives of the Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry and PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh), Ambala and Kurukshetra and directed to submit joint inspection report within 03 months. Report of the joint committee was submitted before 24.11.2022 and on the day of next hearing on 24.11.2022 Hon'ble NGT directed for comments from 1) State of Haryana through Chief Secretary, Government of Haryana, (2) State of Himachal Pradesh through Chief Secretary, Government of Himachal Pradesh, (3) Ministry of Jal Shakti, Haryana, (4) Ministry of Jal Shakti, Himachal Pradesh, (5) CPCB, (6) Haryana State PCB, (7) Himachal Pradesh State PCB, (8) District Magistrate, Ambala (9) District Magistrate, Kurukshetra and (10) District Magistrate, Sirmour on the joint report submitted by the team within 01 months from the date of order. Comments were submitted as per directions of Hon'ble NGT.

Now, The Hon'ble NGT vide order dated 14.03.2023 constituted another joint committee comprising representatives of the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markhanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ETPs/CETPs already setup, proposals for setting up of STPs/ETPs/CETPs, dredging if any required, rejuvenation/remedial measures required and to submit its report within three months.

In view of above, it is requested to nominate representative from your department immediately for compliance of the directions issued by Hon'ble NGT in it's order dated 14.03.2023.

**DA/Hon'ble NGT Order dated 14.03.2023**

**CC:-**

A copy of the above is forwarded to the Regional Officer, HSPCB Ambala to co-ordinate with the nominated members of the joint committee for compliance of the directions issued by Hon'ble NGT in its order dated 14.03.2023 in a time bound manner.

**SENIOR ENVIRONMENTAL ENGINEER  
For Chairman**

Item No. 6

(Court No. 2)

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PRINCIPAL BENCH, NEW DELHI.**

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Applicant: None.

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**ORDER**

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O. A. No. 515/2022

Dharamvir Vs. State of Haryana & Anr.

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the people as well as causing serious diseases and mortality amongst villagers and the cattle. One paper mill is also causing environmental pollution/degradation by discharging its waste water through illegally constructed drain in river Markanda.

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O. A. No. 515/2022

Dharamvir Vs. State of Haryana &amp; Anr.

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discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ETPs/CETPs already setup, proposals for setting up of STPs/ETPs/CETPs, dredging if any required, rejuvenation/remedial measures required and to submit its report within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) (preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF) with detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 kms of drain/river and analysis of the same with respect to all relevant parameters including presence of heavy metals.

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8. The PCBs of the States of Himachal Pradesh and Haryana will be the nodal agencies for coordination and compliance and the expenses of the Joint Committee will be met by the PCBs of the States of Himachal Pradesh and Haryana in equal proportions.

9. List for further consideration on 18.07.2023.

O. A. No. 515/2022

Dharamvir Vs. State of Haryana &amp; Anr.

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10. A copy of this order be sent to the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) and Ambala and Kurukshetra (Haryana) by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

March 03, 2023  
AG

I/159200/2023

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**HARYANA STATE POLLUTION CONTROL BOARD****C-11, SECTOR-6, PANCHKULA****Ph. 0172-2577870-73****E-mail-see2hspcb@gmail.com****Dated:-11/04/2023**

To

The Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032.

**Subject :- O.A No. 515/2022 tilted as Dharamvir V/s State of Haryana & Anr. in the Hon'ble Green Tribunal, New Delhi-reg.**

**Kindly refer to the subject noted above.**

In this connection, it is intimated that Hon'ble National Green Tribunal took a suo moto as O.A. no. 515/2022 on the complaint of Sh. Dharamvir S/o Sh.Om Parkash, R/o House no.521/13 Milk Road, Krishna Colony, Naraingarh, Ambala filed in Honble NGT on dated 23.04.2022 regarding industrial waste water coming out from the industrial area at Kala Amb, Himachal Pradesh.

During hearing on dated 01.09.2022, Hon'ble NGT constituted a joint committee comprising of representatives of the Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry and PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh), Ambala and Kurukshetra and directed to submit joint inspection report within 03 months. Report of the joint committee was submitted before 24.11.2022 and on the day of next hearing on 24.11.2022 Hon'ble NGT directed for comments from 1) State of Haryana through Chief Secretary, Government of Haryana, (2) State of Himachal Pradesh through

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Chief Secretary, Government of Himachal Pradesh, (3) Ministry of Jal Shakti, Haryana, (4) Ministry of Jal Shakti, Himachal Pradesh, (5) CPCB, (6) Haryana State PCB, (7) Himachal Pradesh State PCB, (8) District Magistrate, Ambala (9) District Magistrate, Kurukshetra and (10) District Magistrate, Sirmour on the joint report submitted by the team within 01 months from the date of order. Comments were submitted as per directions of Hon'ble NGT.

Now, The Hon'ble NGT vide order dated 14.03.2023 constituted another joint committee comprising representatives of the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markhanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ETPs/CETPs already setup, proposals for setting up of STPs/ETPs/CETPs, dredging if any required, rejuvenation/remedial measures required and to submit its report within three months.

In view of above, it is requested to nominate representative from your department immediately for compliance of the directions issued by Hon'ble NGT in it's order dated 14.03.2023.

**DA/Hon'ble NGT Order dated 14.03.2023**

**CC:-**

A copy of the above is forwarded to the Regional Officer, HSPCB Ambala to co-ordinate with the nominated members of the joint committee for compliance of the directions issued by Hon'ble NGT in it's order dated 14.03.2023 in a time bound manner.

**SENIOR ENVIRONMENTAL ENGINEER**

I/159200/2023

For Chairman

# HP State Pollution Control Board

Below BCS, Phase-III, New Shimla-9

No. HPSPCB(DL-330)/OA No. 515/2022/22618-29 Dated:- 24.3.23

To

1. The Secretary,

Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhawan Jorbagh Road, New Delhi - 110 003

(Email :secy-moef@nic.in).

2. The Addl. Chief Secretary

Department of Environment, Govt. of Haryana

Secretariat, Sector - 17, Chandigarh.

(Email: environment@hry.nic.in)

3. The Addl. Chief Secretary

Department Industries, Govt. of Haryana

Secretariat, Sector - 17, Chandigarh.

(Email: acsindustriesharyana1@gmail.com).

4. The Secretary

Irrigation & Water Resources Department,

Government of Haryana, Secretariat, Sector - 17, Chandigarh.

(Email: fciwrd@gmail.com)

5. The Member Secretary,

Haryana PCB, C-11, Sector-6, Panchkula, Haryana - 134109.

(Email: hspcbho@gmail.com,)

6. The Deputy Commissioner,

District, Ambala (Haryana) - 134003

(Email: dcamb@hry.nic.in)

7. The Deputy Commissioner,

Kurukshetra, Mini Secretariat Sector 10, Kurukshetra,

Haryana 136118 (Email dckrk@hry.nic.in)

88336/2023

LEGAL SECTION  
LEGAL SECTION-STATE OFFICE

Subject:- Compliance of Order dated 14-03-2023 passed by Hon'ble NGT in OA No. 515/2022 titled Dharamvir V/s State of Haryana & Anr.

Sir,

Please find enclosed herewith copy of order dated 14-03-2023 passed by Hon'ble NGT in the above cited matter, related to discharge of industrial waste of factories of KalaAmb located at Trilokpur road through Kaimi drain in River Markanda and pollution of holy River Markanda at Naraingarh, Distt. Ambala, wherein the Hon'ble Tribunal has constituted a joint committee and passed the following directions :-

"...5. In view of the facts and circumstances of the case and nature and magnitude of the issues involved regarding pollution of river Markhanda, we consider it appropriate to constitute and accordingly constitute another Joint Committee comprising of representatives of the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markhanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ETPs/CETPs already setup, proposals for setting up of STPs/ETPs/CETPs, dredging if any required, rejuvenation/remedial measures required and to submit its report within three months by email at judicial-ngt@gov.in (preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF) with detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 kms of drain/river and analysis of the same with respect to all relevant parameters including presence of heavy metals.

6. The Joint Committee is further directed to send copies of its report to the concerned Authorities with specific suggestions and the concerned State PCBs shall take appropriate steps by issuing notices/orders in terms of the recommendations of the Joint Committee asking the concerned Authorities to comply with the same in time bound manner and to submit action taken reports/action taken plans to them with specific timelines, budgetary provisions.

7. All the concerned Authorities shall take steps to nominate the Members of the Joint Committee, as may be required, within one week from the receipt of the copy of the order.

List for further consideration on 21.10.2021.....

9. List for further consideration on 18.07.2023."

In this connection, you are requested to nominate the members of the joint committee from your departments as per directions of the Hon'ble NGT and fix an early date of joint inspection in the matter.

Sh. Pawan Sharma, Regional officer, HPSPCB, Paonta Sahib (Mob. No.

023  
3/2023

6/2023

94189-64049) will associate as representative of the HPSPCB in the site inspection of Joint Committee.

(Encl: As above)

Signed by Lalit Jain

Date: 23-03-2023 16:05:00

*d/c*  
Member Secretary,  
HPSPCB-Shimla

Copy forwarded to following for similar necessary action :-

1. The Chief Secretary, (Department of Env. S&T), Government of Himachal Pradesh, HP Secretariat, Shimla 171002.
2. The Principal Secretary, Department of Industries, Govt of Himachal Pradesh, HP Secretariat, Shimla 171002.
3. The Secretary, Department of Jal Shakti Vibhag, Govt of Himachal Pradesh, HP Secretariat, Shimla-171002.
4. The Deputy Commissioner, District, Sirmour at Nahan, HP.
5. The Regional Officer, HPSPCB, Paonta Sahib, Distt. Sirmour H.P . He will act as 'Nodal Officer' on behalf of the State PCB in the aforesaid matter for compliance & follow-up action w.r.t. compliance of the directions of the Hon'ble NGT in the State of Himachal Pradesh. The Joint report /action taken report be submitted to the Hon'ble NGT well in time.

**Regional Office,  
Haryana State Pollution Control Board**  
Near The Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala  
Email-hspcbroamb@gmail.com

HSPCB/AMB/2023/3061

Dated: 09.06.2023

To

The Commissioner & Secretary,  
Irrigation and Water Resources Department (Jal Shakti), Haryana

**Sub: Compliance of Hon'ble National Green Tribunal order dated 14.03.2023 in O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, New Delhi- reg.**

Kindly refer to Hon'ble NGT order dated 14.03.2023 (copy attached).

In this connection, it is submitted that while dealing with O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, the Hon'ble National Green Tribunal has issued the directions on 14.03.2023 with reference to pollution in Markanda River, the relevant portion of the same is reproduced as under:

"...5. In view of facts and circumstances of the case and nature and magnitude of the issues involved regarding pollution of river Markanda, we consider it appropriate to constitute and accordingly constitute another Joint Committee comprising of representatives of the MoEF & CC, CPCB Additional Chief Secretaries/ Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ ETPs/ CETPs already setup, proposals for setting up of STPs/ETPs/ CETPs, dredging if any required, rejuvenation/ remedial measures required and to submit its report within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) (preferably in the form of searchable PDF/ OCR Supported PDF and not in the form of Image PDF) with detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. The Joint Committee shall also arrange collection of samples of water from different strategic locations (. outfall of STPs/ ETPs/ CETPs) and at the interval of 1 kms of drain/ river and analysis of the same with respect to all relevant parameters including presence of heavy metals.

6. The Joint Committee is further directed to send copies of its report to the concerned Authorities with specific suggestions and the concerned State PCBs shall take appropriate steps by issuing notices/ orders in terms of the recommendations of Joint Committee asking the concerned Authorities to comply with the same in time bound manner and to submit action taken reports/ action taken plans to them with specific timelines, budgetary provisions.

7. All the concerned Authorities shall take steps to nominate the Members of the Joint Committee, as may be required, within one week from the receipt of the copy of the order".

In compliance of above mentioned direction, the joint inspection of the site has been scheduled for 12.06.2023 at 11:00 AM at Kala Amb and it is requested to intimate the representative nominated for joint committee to join the inspection on scheduled date and time with related data/ record pertaining to NGT direction.

**DA/As above.**

*for*  
*Suresh Kumar*  
**Regional Officer**  
**Ambala Region.**

HSPCB/AMB/2022/3060

Dated: 09.06.2023

To

The Additional Chief Secretary,  
Industries and Commerce Department  
Chandigarh

**Sub: Compliance of Hon'ble National Green Tribunal order dated 14.03.2023 in O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, New Delhi- reg.**

Kindly refer to Hon'ble NGT order dated 14.03.2023 (copy attached).

In this connection, it is submitted that while dealing with O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, the Hon'ble National Green Tribunal has issued the directions on 14.03.2023 with reference to pollution in Markanda River, the relevant portion of the same is reproduced as under:

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323

In compliance of above mentioned direction, the joint inspection of the site has been scheduled for 12.06.2023 at 11:00 AM at Kala Amb and it is requested to intimate the representative nominated for joint committee to join the inspection on scheduled date and time with related data/ record pertaining to NGT direction.

**DA/As above.**

*Singh*  
2/6/23  
**Regional Officer  
Ambala Region.**

Regional Office,  
Haryana State Pollution Control Board  
Near The Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala  
Email-hspcbroamb@gmail.com

HSPCB/AMB/2023/3059

Dated: 09.06.2023

To

Additional Chief Secretary to Govt. of Haryana,  
Environment, Forest and Wildlife Department,  
Secreariat, Sector- 17, Chandigarh

**Sub: Compliance of Hon'ble National Green Tribunal order dated 14.03.2023 in O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, New Delhi- reg.**

Kindly refer to Hon'ble NGT order dated 14.03.2023 (copy attached).

In this connection, it is submitted that while dealing with O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, the Hon'ble National Green Tribunal has issued the directions on 14.03.2023 with reference to pollution in Markanda River, the relevant portion of the same is reproduced as under:

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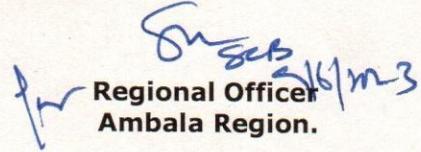
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7. All the concerned Authorities shall take steps to nominate the Members of the Joint Committee, as may be required, within one week from the receipt of the copy of the order".

325

In compliance of above mentioned direction, the joint inspection of the site has been scheduled for 12.06.2023 at 11:00 AM at Kala Amb and it is requested to intimate the representative nominated for joint committee to join the inspection on scheduled date and time with related data/ record pertaining to NGT direction.

**DA/As above.**

  
**Regional Officer**  
**Ambala Region.**

**Regional Office,  
Haryana State Pollution Control Board**  
Near The Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala  
Email-hspcbroamb@gmail.com

HSPCB/AMB/2023/3062

Dated: 09.06.2023

To

The Deputy Commissioner,  
Ambala

**Sub: Compliance of Hon'ble National Green Tribunal order dated 14.03.2023 in O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, New Delhi- reg.**

Kindly refer to Hon'ble NGT order dated 14.03.2023 (copy attached).

In this connection, it is submitted that while dealing with O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, the Hon'ble National Green Tribunal has issued the directions on 14.03.2023 with reference to pollution in Markanda River, the relevant portion of the same is reproduced as under:

"...5. In view of facts and circumstances of the case and nature and magnitude of the issues involved regarding pollution of river Markanda, we consider it appropriate to constitute and accordingly constitute another Joint Committee comprising of representatives of the MoEF & CC, CPCB Additional Chief Secretaries/ Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ ETPs/ CETPs already setup, proposals for setting up of STPs/ETPs/ CETPs, dredging if any required, rejuvenation/ remedial measures required and to submit its report within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) (preferably in the form of searchable PDF/ OCR Supported PDF and not in the form of Image PDF) with detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. The Joint Committee shall also arrange collection of samples of water from different strategic locations ( outfall of STPs/ ETPs/ CETPs) and at the interval of 1 kms of drain/ river and analysis of the same with respect to all relevant parameters including presence of heavy metals.

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In compliance of above mentioned direction, the joint inspection of the site has been scheduled for 12.06.2023 at 11:00 AM at Kala Amb and it is requested to intimate the representative nominated for joint committee to join the inspection on scheduled date and time with related data/ record pertaining to NGT direction.

**DA/As above.**

*Sw* 12/06/2023  
823  
**Regional Officer  
Ambala Region.**

**Regional Office,**  
**Haryana State Pollution Control Board**  
Near The Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala  
[Email-hspcbroamb@gmail.com](mailto:Email-hspcbroamb@gmail.com)

HSPCB/AMB/2023/3064

Dated: 09.06.2023

To

Sh. Dharamvir, R/o 521/13,  
Milk Road, Krishna Colony,  
Naraingarh, Ambala

**Sub: Compliance of Hon'ble National Green Tribunal order dated 14.03.2023 in O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, New Delhi- reg.**

Kindly refer to Hon'ble NGT order dated 14.03.2023 (copy attached).

In this connection, it is submitted that while dealing with O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, the Hon'ble National Green Tribunal has issued the directions on 14.03.2023 with reference to pollution in Markanda River, the relevant portion of the same is reproduced as under:

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7. All the concerned Authorities shall take steps to nominate the Members of the Joint Committee, as may be required, within one week from the receipt of the copy of the order".

**329**

In compliance of above mentioned direction, the joint inspection of the site has been scheduled for 12.06.2023 at 11:00 AM at Kala Amb and you are requested to join the inspection on scheduled date and time with related data/ record pertaining to NGT direction.

**DA/As above.**

*for*   
**Regional Officer** 9/6/2023  
**Ambala Region.**

**Regional Office,**  
**Haryana State Pollution Control Board**  
 Near The Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala  
 Email-hspcbroamb@gmail.com

HSPCB/AMB/2023/3063

Dated: 09.06.2023

To

The Deputy Commissioner,  
 Kurukshetra

**Sub: Compliance of Hon'ble National Green Tribunal order dated 14.03.2023 in O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, New Delhi- reg.**

Kindly refer to Hon'ble NGT order dated 14.03.2023 (copy attached).

In this connection, it is submitted that while dealing with O.A No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr, the Hon'ble National Green Tribunal has issued the directions on 14.03.2023 with reference to pollution in Markanda River, the relevant portion of the same is reproduced as under:

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7. All the concerned Authorities shall take steps to nominate the Members of the Joint Committee, as may be required, within one week from the receipt of the copy of the order".

In compliance of above mentioned direction, the joint inspection of the site has been scheduled for 12.06.2023 at 11:00 AM at Kala Amb and it is requested to intimate the representative nominated for joint committee to join the inspection on scheduled date and time with related data/ record pertaining to NGT direction.

**DA/As above.**

*Sanjay*  
Regional Officer  
Ambala Region. 12/6/2023



**HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD**

**Regional Office, Paonta Sahib, HIMUDA Colony, Shubhkhera**

**Teh, Paonta Sahib, District Sirmaur, H.P.**

**Email Id: pcbropaonta1@gmail.com, Phone: 01704-225870**

No PCB/RO Paonta/NGT Court Case File /2023- 475- 81

Dated: 29.05.2023

To

The Senior Environmental Engineer  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula

The Regional Officer  
Haryana State Pollution Control Board  
Near the Orion Banquet  
Naraingarh Road, Bakdev Nagar, Ambala

**Subject: Compliance of order dated 14-3-2023 passed by Hon'ble NGT in O.A No. 515/2022 titled Dharamvir V/s State of Haryana &Anr.**

Sir,

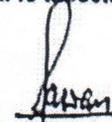
This has reference to the order dated 14-3-2023 passed by Hon'ble NGT in the aforesaid matter wherein vide para No.5 while constituting another joint committee following directions have been passed:-

*"...In view of the facts and circumstances of the case and nature and magnitude of the issues involved regarding pollution of river Markhanda, we consider it appropriate to constitute and accordingly constitute another Joint Committee comprising of representatives of the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markhanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ETPs/CETPs already setup, proposals for setting up of STPs/ETPs/CETPs, dredging if any required, rejuvenation/remedial measures required and to submit its report within three months by email at judicial-ngt@gov.in (preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF) with detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 kms of drain/river and analysis of the same with respect to all relevant parameters including presence of heavy metals..."*

In this context I have been directed to convey that in compliance to the afore-cited directions the joint inspection of the site has been scheduled by the Additional Deputy Commissioner, Sirmour at Nahan for 12.06.2023 at 11:00 AM at Kala Amb. You are requested to intimate all concerned members/their nominees of Joint Inspection Committee of the State of Haryana to associate with joint inspection committee at the scheduled time and place.

This may be treated as most urgent time bound court matter please.

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K

  
Regional Officer  
HPSPCB, Paonta Sahib

**Copy forwarded to :-**

1. The Principal Secretary, Department of Industries, Govt of HP with the request to nominate his representative immediately to associate with the Joint Committee to inspect the site as no intimation about nomination has been received from the Department of Industries as yet.
2. Dr. Narender Sharma, Scientist-E Regional Directorate, CPCB Chandigarh.
3. The Addl. Deputy Commissioner Sirmur at Nahan (as nominee of Deputy Commissioner Nahan).
4. The Chief Scientific Officer, Department of Env. S&T Govt of HP (as nominee of Chief Secretary, Department Env, SD&T).
5. The Superintendent Engineer, Jal Shakti Circle Nahan (as nominee of Secretary Department Jal Shakti Govt. of HP).

  
Regional Officer  
HPSPCB, Paonta Sahib

9



**HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD**

**Regional Office, Paonta Sahib, HIMUDA Colony, Shubhkhera**

**Teh, Paonta Sahib, District Sirmaur, H.P**

**Email Id: pcbropaonta@gmail.com, Phone: 01704-225870**

No PCB/RO Paonta/NGT Court Case File /2023- 489-95  
To

Dated: 30.05.2023

The Secretary  
Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhawan Jorbagh Road New Delhi-110003  
(Email: secy-moef@nic.in).

Subject:

Compliance of order dated 14-3-2023 passed by Hon'ble NGT in O.A No. 515/2022 titled Dharamvir V/ State of Haryana & Anr.

Sir,

This is in continuation to HPSPCB Shimla letter No.22618-29 dated 24.03.2023 on the subject matter cited above and in compliance to the order dated 14-3-2023 passed by Hon'ble NGT in the aforesaid matter wherein vide para No.5 while constituting another joint committee following directions have been passed:-

*"...In view of the facts and circumstances of the case and nature and magnitude of the issues involved regarding pollution of river Markhanda, we consider it appropriate to constitute and accordingly constitute another Joint Committee comprising of representatives of the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved regarding notification of the Flood Plain Zone (FZP) of river Markhanda, encroachments made and action taken for removal thereof, discharge of untreated domestic sewage or industrial effluent, operational efficacy of STPs/ETPs/CETPs already setup, proposals for setting up of STPs/ETPs/CETPs, dredging if any required, rejuvenation/remedial measures required and to submit its report within three months by email at judicial-ngt@gov.in (preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF) with detailed pointwise suggestions for remedial action required to be taken with specific mention of the concerned Authority statutorily obligated for taking up of the requisite action. The Joint Committee shall also arrange collection of samples of water from different strategic locations (outfall of STPs/ETPs/CETPs) and at the interval of 1 kms of drain/river and analysis of the same with respect to all relevant parameters including presence of heavy metals...".*

In this context, it is submitted that in compliance to the afore-cited directions the joint inspection of the site has been scheduled by the Additional Deputy Commissioner, Sirmour at Nahan for 12.06.2023 at 11:00 AM at Kala Amb and you are required to nominate your representative to associate with joint inspection committee at the scheduled time and place, please.

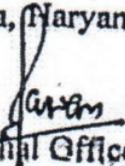
This may be treated as most urgent time bound court matter please.

Regional Officer  
HPSPCB, Paonta Sahib

## Copy forwarded to :-

1. The Addl. Chief Secretary, Department of Environment, Govt. of Haryana, Secretariat, Sector-17 Chandigarh.
2. The Addl. Chief Secretary, Department of Industries, Govt. of Haryana, Secretariat, Sector-17 Chandigarh.
3. The Secretary, Irrigation and Water Resources Department, Govt. of Haryana, Secretariat, Sector-17 Chandigarh.
4. The Member Secretary, Haryana PCB, C-11, Sector-6 Panchkula, Haryana-134109
5. The Deputy Commissioner, District, Ambala (Haryana)- 134003
6. The Deputy Commissioner, Kurukshetra, Mini Secretariat, Sector 10, Kurukshetra, Haryana-136118.

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Regional Officer  
HPSPCB, RO, Paonta Sahib

Minutes of meeting held on 12.06.2023 in Common Facility Center, Johron, Kala Amb, H.P. by Joint Committee constituted in compliance to Hon'ble NGT orders in O.A. No. 515/2022 titled Dharamvir V/s State of Haryana & Anr.

The followings officers/official participated in the meeting:

Sr. No.	Name & Designation	
1	Smt. Jayasharadha, IAS SDM Naraingarh (Representative of DC Ambala)	Member
2	Sh. Rajiv Prashad, HCS, (Representative of DC Kurukshetra)	Member
3	Sh. Chetan Chauhan, DRO (Representative of DC Sirmaur)	Member
4	Dr. Narendra Sharma, Addl. Director, CPCB Chandigarh	Member
5	Dr. K.K. Garg, Scientist D, MoEFCC, GoI	Member
6	Dr. Manum Sharma, Dept. of Environment, Science and Technology Shimla H.P.	Member
7	Er. Pawan Sharma, RO, HPSPCB Paonta Sahib	Member
8	Er. Nitin Mehta, RO HSPCB Ambala	Member
9	Sh. Sukhram, HSPCB Ambala	Member
10	Sh. G.S. Chauhan, Joint Director, Department of Industries	Member
11	Shri Ashish Rana, JSV Division Nahan	Member
12	Shri Joginder Singh, JSV Sub Division Nahan	Member
13	Smt. Sumit Goyal, JSV Nahan	Member
14	Shri V.P. Singh Walia, DDH MSME Centre Ambala	Member
15	Sh. Kshitij Kapoor, DD, DIC Kurukshetra	Member
16	Shri Krishan Kumar, XEN, Irrigation Dept. Ambala	Member
17	Shri Nitish Chandel, S.D.O. Irrigation Dept. Naraingarh	Member
18	Sh. C.S. Pushkarna, Chairman, KIDC, Kala Amb	Member
19	Shri Pardeep Singh, KIDC Kala Amb	Member
20	Shri Rishi Chauhan, HSIIDC	Member
21	Shri Anil Kumar, AEE, HPSPCB SRO Kala Amb	Member
22	Shri Ashok Kumar, Secretary, KACCI Kala Amb	Member

At the outset, Er. Pawan Sharma, Regional Officer, HPSPCB Paonta Sahib welcomed all officers/official present in the meeting. The Regional Officer, HPSPCB Paonta Sahib apprised the house regarding orders passed by Hon'ble NGT in O.A. No. 515/2022 titled as Dharamvir V/s State of Haryana & Anr.

SDM Naraingarh, Haryana asked about the status of CETPs and STPs in both the states of Himachal Pradesh and Haryana which are falling in the catchment of River Markanda.

Regional Officer, HPSPCB Paonta Sahib apprised about status of CETP Kala Amb and STPs in the part of Kala Amb area which are established in the territory of Himachal Pradesh. He apprised that CETP-cum-STP of capacity 2.5 MLD (1.7 MLD sewage + 0.8 MLD industrial effluent) in Kala Amb is completely established and will be functional within one month. Accordingly, Consent to Operate shall be granted. The inlet standards of CETP Kala Amb are notified by Govt. of Himachal Pradesh. As apprised by XEN, Jal Shakti Vibhag (JSV) Nahan, STP Kala Amb is ready and sewage connections from households are in process. Similarly, STP Trilokpur (1.5 MLD) is ready and

domestic sewage from Trilokpur Temple has been connected to STP Trilokpur. Sewage connectivity with households is in process.

Regional Officer, HSPCB Ambala also apprised the house regarding status of CETPs and STPs in Ambala district and of other areas falling in the catchment of River Markanda starting from Kala Amb (Haryana) till ultimate confluence into River Ghaggar.

The river Markanda covers a distance of approx. 120 KM in Haryana before joining River Ghaggar at Ismailabad downstream of Shahbad. 2 CETPs of capacity 0.5 MLD and 5 MLD are operational in Ambala district.

Regional Officer, HPSPCB Paonta Sahib apprised that there are total 105 nos of water polluting industries in Kala Amb area and monitoring of these industries is being carried out as per sampling schedule framed by the State Board. All the industries have provided their own captive ETPs/STPs for treatment of effluent.

M/s Ruchira Papers Ltd., has also installed ETP cum STP of capacity 11 MLD and treated water is further discharged.

Additional Director, CPCB, Chandigarh asked both the State Boards to share route map of drains in catchment of River Markanda so that surface water sampling can be scheduled accordingly. He further informed that CPCB in coordination with both PCBs shall carry out sampling of drains and Markanda river across all stretch till final confluence at Shahbad.

SDM Naraingarh, Haryana further asked both the State Boards to share list of industries including their scale type, category, PCDs provided and disposal method of effluent with each other and also with CPCB.

SDM Naraingarh, Haryana also raised the issue regarding river bed mining in River Markanda.

Regional Officer, HSPCB Ambala apprised that no mining in river Markanda river bed is operational in the State of Haryana.

Regional Officer, HPSPCB Paonta Sahib apprised that there is no mining activity on River Markanda in Kala Amb part of Himachal Pradesh.

Executive Engineer, Irrigation Department, Ambala apprised that most of the land around River Markanda is a private land. Naraingarh area of Haryana is not notified as Flood Prone Area by Govt. of Haryana and no substantial action on encroachment can be taken. However, there is no significant encroachment in River Markanda stretch.

Pursuant to discussions held during the meeting, following decisions were taken by the Joint Committee:

1. The route map of drains in the catchment of River Markanda (from Kala Amb Himachal Pradesh to final merger into River Ghaggar at Shahabad, Haryana) approx.. 120 kms shall be shared with CPCB by both PCBs of States of Himachal Pradesh and Haryana after obtaining from Irrigation Department within 1 week so that sampling schedule can be prepared accordingly.
2. List of water polluting industries in the catchment of River Markanda (from Kala Amb of Himachal Pradesh to final merger at Shahabad, Haryana) shall be shared with both the State Boards and CPCB.
3. Sampling shall be carried out within 2 weeks after receiving route map of drains and results of sampling shall be available within 5 weeks.
4. CPCB will prepare and share the monthly progress format with all stakeholders.
5. The Joint Committee shall request Hon'ble NGT to give extension for six months to submit final report. Monthly progress report shall be submitted to Hon'ble NGT.

The meeting ended with a vote of thanks to all the members present in the meeting.

  
Nitin Mehta,  
R.O, HSPCB, Ambala  
(Haryana)

  
Pawan Sharma,  
R.O, HPSPCB,  
Paonta Sahib, H.P

Endst. No. HSPCB/O.A. No 515 of 2022-AMB/2023/3083  
Copy to the following for information and further necessary action please: -

Date: 14.07.2023

1. The Deputy Commissioner, Sirmaur for information please.
2. The Deputy Commissioner, Ambala for information please.
3. The Deputy Commissioner, Kurukshetra for information please.
4. The Member Secretary, HPSPCB Himachal Pradesh for information please.
5. The Member Secretary, HSPCB Haryana for information please.
6. The Additional Director, CPCB Chandigarh for information please.
7. The Scientist D, MoEFCC, GoI for information please
8. The Regional Officer, HSPCB Ambala for information please.
9. The Regional Officer, HPSPCB Paonta Sahib for information please.
10. All Members of Joint Committee for information please.

  
R.O, HSPCB, Ambala  
(Haryana)

Attendance sheet for the inspection done by the Joint Committee on dated 12.06.2023 as per the direction of NGT order dated 14.03.2023 in matter of OA NO- 515/2022 titled as Dharamvir V/s State of Haryana & Anr, New Delhi.

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